

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH.

R.A. No. 119/95
in
O.A. No. 1501/90

New Delhi this the 16th day of November, 1995.

Hon'ble Shri N.V. Krishnan, Acting Chairman.

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri D.P. Sharma,
S/o Late Shri B.L. Sharma,
R/o 117, A.G.C.R. Enclave,
Delhi.

.. Review Applicant

By applicant in person.

Versus

Union of India through

1. The Secretary,
Department of Expenditure,
Ministry of Finance,
New Delhi.
2. Secretary,
Ministry of Personnel, Public
Grievances and Pensions,
New Delhi.
3. Comptroller and Auditor General of India,
New Delhi.
4. Director,
Audit Central Revenues, II
(New A.G. Delhi),
New Delhi.

.. Respondents.

ORDER (By circulation)

Hon'ble Shri N.V. Krishnan, Acting Chairman.

O.A. 1501/90 was disposed of by our order dated 16.1.1995. He seeks the review of that order. We have seen the review application and are satisfied that it can be disposed of by circulation and we proceed to do so.

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2. We have carefully gone through the review application. Though the applicant states that the order passed by us suffers from errors apparent on the face of the record, he has not been able to point out to any such error. What he has attempted in the review application is to advance arguments to show that we have arrived at a wrong decision. That cannot be a proper ground for review. If he is aggrieved by our order on merits, he should take recourse to appeal. We find that no grounds relevant for a review have been raised and accordingly the review application has no merit. It is dismissed.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

N.V. Krishnan

(N.V. Krishnan)
Acting Chairman

'SRD'